

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**13(ND)/2016**

**PRESENT: MS. INA MALHOTRA  
HON'BLE MEMBER(J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2018**

**NAME OF THE COMPANY: Sh. Rajeev Behl V/s. M/s. S.S. Con-Build Pvt.  
Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

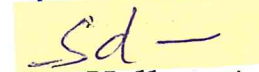
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present for the Petitioner:** Mr. Kirish Gandhi, Advocate

**Present for the Respondent:** Mr. Jayant Mehta & Mr.Diggaj Pathak,  
Advocates

**ORDER**

It is submitted that an Arbitral Award has been passed in the case. Notwithstanding the same, learned counsel for the petitioner submits that the matter can be heard and the objection with respect to maintainability raised by the respondents can be argued out. Another application is sought to be filed by the petitioners advance copy of which has been supplied to the learned opposite counsel. Notice is accept by the respondents. Reply be filed. To come up on 28<sup>th</sup> of August, 2018.

  
**(Ina Malhotra)**  
**(Member (J))**

(Sameer)